CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 977/GT/2025

Subject	:	Petition for truing up of tariff for the period 2019-24, and for determination of tariff for the period 2024-29, in respect of Dhauliganga Power Station (280 MW).
Petitioner	:	NHPC Limited
Respondent(s)	:	Punjab State Power Corporation Ltd. & Others.
Date of hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Aashwyn Singh, Advocate, NTPC Shri Aditya Garg, Advocate, NTPC Shri Savysachi Saumitra, Advocate, UPPCL Shri Rohan Andrew Naik, Advocate, UPPCL Shri Kaustubh Narendran, Advocate, UPPCL Shri Adarsh Tripathi, Advocate, BRPL & BYPL Shri Ajitesh Garg, Advocate, BRPL & BYPL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission, vide the RoP of the hearing dated 27.8.2026, has been filed vide affidavit dated 18.9.2026, and further submitted that none of the Respondents has filed a reply in the matter.

3. The learned counsel for the Respondents, UPPCL, BRPL and BYPL, sought 2 weeks' time to file their replies in the matter.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **20.11.2026:**

a) ***Auditor Certified Form-9C*** *– Reconciled Form-9C and Form-9A along with auditor certified Form-9C.*

b) ***Capital Spares*** *–The details of capital spares mentioning the quantity against each item claimed.*

5. The Respondents are permitted to file their replies to the Petition as well as the additional information submitted by the Petitioner, on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026.**

6. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)